

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 26/RP/2022 in
Petition No. 719/TT/2020**

Subject : Petition for review of order dated 25.11.2021 in Petition No. 719/TT/2020.

Date of Hearing : 30.8.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Meja Urja Nigam (P) Limited (MUNPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) & 19 Others

Parties present : Ms. Shikha Ohri, Advocate, MUNPL
Shri Kartilk Sharma, Advocate, MUNPL
Shri Sayan Ghosh, MUNPL
Shri Pallav Mongia, Advocate, PGCIL
Ms. Supriya Singh, PGCIL
Shri B. B. Rath, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the Commission in order dated 5.10.2017 and its subsequent corrigendum dated 28.5.2018 in Petition No. 203/TT/2016, held that the IDC and IEDC of Asset-1(a): 400 kV Meja-Allahabad Line-I alongwith 01 number 400 kV Allahabad bay and Asset-1(b): 400 kV Meja-Allahabad Line-II alongwith 01 number 400 kV Allahabad bay from 5.5.2016 (the date of anti-theft charging) to the COD of the transmission assets shall be borne by MUNPL and the IDC and IEDC for the period from 5.4.2016 to 4.5.2016 shall be capitalized. However, the Commission vide order dated 25.11.2021 in Petition No. 719/TT/2020 held that the Review Petitioner is liable to bear the IDC and IEDC from 11.4.2016 to the COD of Asset-1(a) and Asset-1(b), which is an error apparent on record.

2. Learned counsel for PGCIL submitted that the Commission has passed the order dated 25.11.2021 on the basis of the revised CEA Energisation Certificate. He further requested to grant time to file the reply.



3. The Commission directed the Respondents to file reply by 15.9.2023, on an affidavit, with an advance copy to the Petitioner and the Petitioner to file the rejoinder, if any, by 25.9.2023. The Commission further directed the parties to comply with the directions within the time specified and no extension of time will be granted.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

